

CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH

FORM OF INDEX

O.A./T.A./R.A./C.C.P./ No. 1732/987
Smt Malti Devi -Vs- U.O.I. (W.P.1441/05)
P A R T - I

1.	Index Papers	:- 1 to 3
2.	Order Sheet	:- 4 to 15
3.	Any other orders	:- Nil
4.	Judgement	:- 15 (decision dt. 20-2-90) c A.T. C. B. LKo.
5.	S.L.P.	:- Nil

1 - Petitions - A16 to A28
2 - Power - A29
3 - Affidavits - A30 to A45
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6 - Inspections Affid: A49
7 - Two copy order dt. 20-2-90 A50

Received
on 29/2/92

Dr. Registrat

Supervising Officer
(Clerk or A.R.)

Dealing Clerk
(Office Manager)

Note :- If any original document is on record - Details.

Nil

for (5):

Dealing Clerk
(Office Manager)

ANNEXURE - A

CAT

CENTRAL ADMINISTRATIVE TRIBUNAL
Circuit Bench, Lucknow
Opp. Residency, Gandhi Bhawan, Lucknow

INDEX SHEET

CAUSE TITLE T A NO. 1732 of 1987 (T)

NAME OF THE PARTIES

M. Devel

Applicant

Versus

U. C. I. C. O. T. S.

Respondent

Part A, B & C

SI. No.	Description of documents	PAGE
1	Order sheet	A 1 - A 5
2	Agreement	A 6
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GENERAL INDEX

(Chapter XLI, Rules 2, 9 and 15)

Ay

Nature and number of case..... W.P. 1441 - 85

Name of parties..... Smt. Malika Djin..... vs. Union of India

Date of institution..... 2-4-85

Date of decision.....

File no.	Serial no. of paper	Description of paper	Number of sheets	Court-fee		Date of admission of paper to record	Condition of document	Remarks including date of destruction of paper, if any
				Number of stamps	Value			
1	2	3	4	5	6	7	8	9
					Rs. P.			
1.		W.P. application and answer for 16.			102.00			
2.		Power 1-			5.00			
3.		Complaint 4005 (W) of 85 for stay	2-		5.00			
4.		Complaint 9892 (W) of 85 for stay of hearing	5-		7.00			
5.		Application with Notice and Certified Copy of order dt. 2-4-85	6-					
6.		Complaint 4846 (W) of 85 for stay	7-		7.00			
7.		Power 1-			5.00			
8.		Application for stay order sheet	1-		1.00			
9.		order sheet 2-						
10.		Search copy 1-						

I have this

day of

198

examined

I have compared the entries on this sheet with the papers on the record. I have made all necessary corrections and certify that the paper correspond with the general index, that they bear Court-fee stamps of the aggregate value of Rs. that all orders have been carried out, and that the record is complete and in order up to the date of the certificate.

Date.....

Munsarim

Clerk

586

11

12

MEMO

Impressed

Adhesive Review

Total

Correct but final Court fee report

will be on receipt of lower

order

1 d. Copy of F.O.

to be filed.

Rs. 62/- each

Last day for filing

19.3.85

Deputy Commissioner

order

19.3.85

Hon. S. S. Ahmad, J.

Hon. B. Kumar, J.

Learned counsel
for the petitioner
undertakes to serve
opposite party no 2 outside
the Court. The office
will issue Particulars
to him for that purpose
indicating therein that
the petition shall be
taken up for orders
as regards admission
on 23rd April, 1985.
Till that date, if

who is junior to petitioner is
anyone ~~is~~ working as
substitute teacher or if
~~or not~~ S. T. Karan
Yadav and Smt. Vidya-
wati Singh who
are said to be
juniors to the petitioner
~~are~~ working
in the said institution
the petitioner shall
also be allowed
to continue as substitute
teacher.

On 23rd April, 1985

case

Hon. S. S. Ahmad, J
Hon. B. Kumar, J

for orders

See our order of
date passed on the
memo of writ petition.

Bacula G. J.
2-4-85

ORDER SHEET

IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD

W. P. N. 1441 6-100

No. 1111 of 1988

Soni Math Dept. Version of India (Aug)

Date	Note of progress of proceedings and routine orders	Date of which case is adjourned
1	2	3
24.8.85	Hon'ble S.S. Ahmad Hon'ble B. Kunwarji	
	Learned Counsel for the petitioner undertakes to serve opposite party No 2 outside the court the office will issue Dash notes thru -	
	The petitioner shall be taken up for audience as regards admission on 23rd April 1985. Till that date, if anyone who is junior	
	is continuing as Substitution teacher:	
	Sd: S.S. Ahmad Sd: B. Kunwarji	24.8.85

#65

(3)

ORDER SHEET

IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD

W.L. No. 1441 of 1985

VS.

Date	Note of progress of proceedings and routine orders	Date of which case is adjourned
1	2	3
2-5-85	fixed with C.M.A. 405 (W) 85 & 4892 (W) 85 order NODINHAI MCICMAN The stay order is extended till 3.5.85.	Fr. 29.4. Bench 25-85
		R. Sh. 2.5.85
2-5-85	fixed with C.M.A. 4046 (W) as per default Tunc Hc N. Sh. S Hc K N G S No time for D.P.L D.P.L 13/5/85	C.M.A./Suj. By C
13.5.85	Hc. - Sh. S Hc K N G S No time for D.P.L D.P.L 13/5/85	

52

54

TO THE HIGH COURT OF JUDICATURE AT ALLAHABAD
(LUCKNOW BENCH) LUCKNOW.

C.M. Application No. 4005(B) of 1985.

In Re :

Writ Petition No. 1441 of 1985.

Srimati Malti Devi, w/o Sri Shivendra Kumar. Petitioner
by

Versus.

1. The Union of India, through the General Manager, Northern Railway, Baroda House, New Delhi.

2. The Divisional Personnel Officer, Northern Railway, Divisional Office, Hazratganj, Lucknow.

3. Munshi Lal, adult, father name not known, case of Senior Divisional Mechanical Engineer (Del.), Northern Railway, Moghalsarai....

Opp. Party

APPLICATION FOR INTERIM RELIEF.

Lucknow Dated: 2.4.1985.

Hon'ble Mr. Justice S.S. Ahmed.

Hon'ble Mr. Justice B. Kumar.

Learned counsel for the petitioner undertakes to serve opposite party no. 2 outside the Court. The office will issue ^{3 notices} Dasti ~~access~~ to him for that purpose indicating therein that the petition shall be taken up for orders as regards admission on 23rd April, 1985. Till that date, if anyone who is Junior to petitioner is working as substitute teacher or if Sitaram Yadav and Smt. Vidya wati Singh who are said to be Juniors to the petitioner are working in the said institution the petitioner shall also be allowed to continue as substitute teacher.

Sd. S.S. Ahmed.
Sd. B. Kumar.

2.4.1985.

TRUE COPY

G. A. Khan
Section Officer 24/05

Copying Department.

Court; Lucknow Bench

LUCKNOW

G. A. Khan

SIRAJ

(16) A60
TO THE HIGH COURT OF JUDICATURE AT ALLEMDA

LUCKNOW BEACH, LUCKNOW.

Writ Petition No. 1641 of 1985.

Smt. Malti Dovi, aged about 29 years, wife of Sri Shivendra Kumar, daughter of Sri Babu Lal Pitter at present resident of Quarter no. Type II-20-G, Oiccol Colony, Northern Railway, Moghalsarai.

... Petitioner

VERSUS

1. The Union of India through the General Manager, Northern Railway, Baroda House, New Delhi.
2. The Divisional Personnel Officer, Northern Railway, Divisional Offices, Hazratganj, Lucknow.
3. Munshi Lal, adult, name not known, care of Senior Divisional Mechanical Engineer (Dsl), Northern Railway, Moghalsarai.

... Opp. Parties.

Decided 3.5.1985.

Hon'ble D.N.Jha.

Hon'ble K.N.Goyal J.

Admit.

Issue notice.

The interim order shall continue till vacated or modified by a learned single judge.

Sd/- D.N.Jha.

Sd/- K.N.Goyal.

3.5.85.

REX/

Filed by me
today

Ch. S. Lal Singh
Advocate
Counsel for Petition
19/4/85

Hon. Judge
Hon. E. M. Royal &
list with record on
the date fixed

to the
19. 4. 85

(24) (25)

Hon'ble D. N. Jha, J.
Hon'ble K. N. Goyal, J.

dist on 2nd May,
1985. Till that date
the interim order
dated 2-4-85 is
extended.

b/ 8th

23-4-85

MHS/

Serial
number
of
order
and date

Brief Order, Mentioning Reference
if necessary

How complied
with and
date of
compliance

15/2

No Sitter - Ady to 20.2.95

200 C.R.O. 21.1.95 obtained an Exempted
Order. Notice of the same was issued
on 22.1.95. Present
200 C.R.O. 20.2.95 obtained an Exempted
Order on 21.2.95. Notice of the same was issued
on 22.2.95.

L
15/1

or
notice given
23/1/95

OR

Notices were
issued on 23/1/95

Case is admitted.
Stay is granted.

Amendment to
is pending.
Notices were
issued on 23/1/95.

Notice of O.P.
No. 3 has been
return back with
postal remittance.
Tel 401111
S. F. order
19/1

16

Hon. Jha J.
Hon. Goyal J.

Admit.

* Issue notice.

The interim order shall
continue till vacated or modified
by a learned single judge.

for the

3.5.05

20/2/2000

Non. Mr. K. Obayya, Am.

Non. Mr. J. P. Sharma, Am.

The applicant's counsel
Mr. C. I. Sathi did not press
this Transfer Application received
from the Hon. High Court under
Section 29 of the Act. He
has submitted an application
stating that his claim has been
accepted by the respondents
and she has been regular
service. Sri Arul Srivastava
for the respondents points out
that the Transfer Application
has become infertile
and he moves an application
to that effect. The Transfer
Application is dismissed
as infertile.

J. M.

Am.

AC
SPB

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD

LUCKNOW CIRCUIT BENCH

Registration T.A. No.1732 of 1987(L)

(W.P.No.144 of 1985 of the High Court of)
Judicature at Allahabad, Lucknow Bench)

Smt. Malti Devi Applicant

versus

Union of India & Others Opposite Parties.

Hon. Mr. K. Obayya, Member (A)

Hon. Mr. J. P. Sharma, Member (J)

(By Hon. Mr. K. Obayya, Member (A))

The Writ Petition described above is before this Tribunal under Section 29 of the Administrative Tribunals Act, 1985 for quashing the order dated 19.3.85 (Annexure-3 to the ~~same~~ petition) terminating the services of the applicant with immediate effect.

2. When the case was called Shri C.L.Sathi, the learned counsel for the applicant filed an application C.M.No.95/90 dated 20.2.90 stating that the applicant's claim has been accepted by the opposite parties and that the services of the applicant have been regularised and made permanent, as such he is not pressing the case. Shri Anil Srivastava appearing on behalf of the opposite parties pointed out that since the applicant has been taken in service, the Transfer Application has become infructuous and he has also filed an application to this effect. In the circumstances, the Transfer Application is dismissed as infructuous.

J. P. Sharma
Member (J)

R. K. M. Mehta
Member (A)

Dated the 20th Feb., 1990.

RKM

AS

23/66

In the Hon'ble High Court of Judicature at Allahabad,
(Lucknow Bench), Lucknow

--

Writ Petition No. 1441

of 1985

Adv. Malti Devi

--Petitioner

versus

Union of India and others

--Opp.-parties

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Sl. No.	Description of paper	Annex. page no.
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4.	Letter dated 28.7.1981	2 13-14
5.	Impeached order dated 19.3.1985	3 15-16

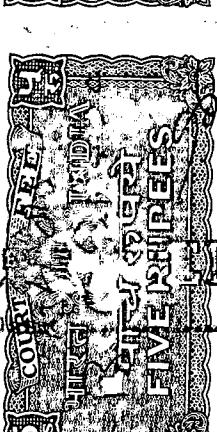
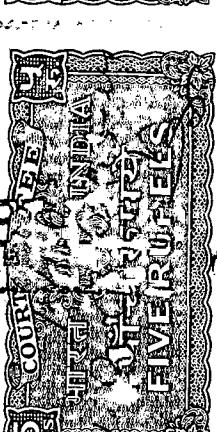
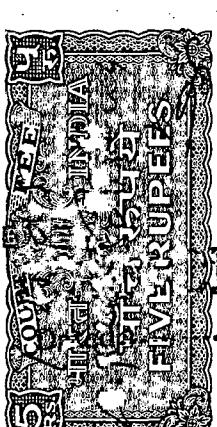
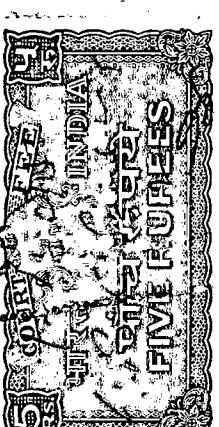
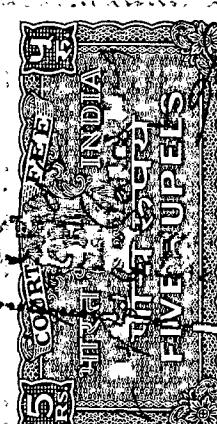
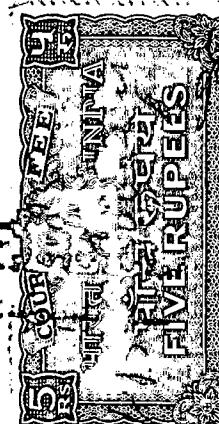
B.C. Lakshman

(B.C. Lakshman)
Advocates

the Hon'ble High Court of Judicature of Madras
acknow. Bengal & Orissa

200 NOV 1925
H. B. C. -
Y

Dated...



CANCELLATION

Dated...

Dated...

200 NOV 1925
H. B. C. -



200 NOV 1925
H. B. C. -
Smt. Matte Devi

25.

Union of India vs. - Appeal
H. B. C. -

(H. B. C. -
Advocate)

A perusal of the said letter would show that the said Sri Nathoo Lal had sought his transfer and against the vacancy likely to be caused due to the release of the said Sri Nathoo Lal some correspondence ensued between the Divisional Railway Manager (P), Northern Railway, Lucknow and the Senior Divisional Mechanical Engineer (DSL), Northern Railway, Moghalsarai. Before the release of the said Sri Nathoo Lal on transfer the question of filling the said vacancy by a suitable candidate from the eligible local staff was considered. The Senior Divisional Mechanical Engineer (DSL), Moghalsarai recommended the candidature of the petitioner on the basis of a precedence set in the case of one Smt. Anjali Datta. On a consideration of the same the order for the appointment of the petitioner as a substitute teacher was passed.

4. That the petitioner ever since her appointment by order dated 19.8.1981 has continuously been working as a substitute teacher in grade Rs.330-560.

5. That the petitioner to her utter surprise has come to learn that opposite-party no.2 has by a notice dated 19.3.1985 , a true copy of which is being annexed as Annexure no.3 to this petition directed that the petitioner be discharged with immediate effect by reason of the circumstance that one Sri Munshi Lal who was working as a Primary School Teacher at the Railay School, Varanasi appears to have after being absent from duty since 16.7.1982 reported for duty now after a lapse of



Platz Drei

-4-

about two and a half years. The order for discharge of the petitioner has been made on the basis that she is the juniormost substitute school teacher in the Lucknow Division.

6. That to the best of the petitioner's knowledge and belief the said Sri Lunshi Lal is being permitted to join duty though he has been absent from duty without lawful authority for a period of more than two and a half years.

7. That the term 'substitute' has been defined in paragraph 2315 of Chapter A XII of the Indian Railway Establishment Manual which reads as under:-

"Substitutes" are persons engaged in Indian railway establishments on regular scales of pay and allowances applicable to posts against which they are employed. These posts may fall vacant on account of a railway servant being on leave or due to non-availability of permanent or temporary railway servants and which cannot be kept vacant."

8. That the definition of 'temporary servant' is contained in paragraph 2301 of Section A Chapter A XIII of the said Manual which reads as under:-

"A temporary railway servant means a railway servant without a lien on a permanent post on a railway or in other administration or office under the Railway Board. The term does not



Malti Qureshi

A/29

include casual labour, a contract or part time employee or an apprentice."

9. That paragraph 2318 of the said Manual, inter alia, provides that substitutes should be offered all the rights and privileges as may be admissible to temporary railway servant from time to time on completion of six months continuous service. Substitute school teacher may, however, be afforded temporary status if they have put in continuous service of three months and their services should be treated continuous for all purposes except seniority on their eventual absorption against regular posts after selection."

10. That the Railway Board by means of letter no. E(V) II/82/38/8 dated 12.1.1983 addressed to General Managers of all Indian Railways and others has indicated that in case of teachers on completion of three months service temporary status may be granted to them. The said letter reads as under:-

Sub: Substitute- Grant of temporary status

Ref: This Office's letter of even number dated 6.1.1983.

The following may please be added at the end of the second para of the letter referred to above:-

"and in the case of Teachers, on completion of three months service."

11. That from the facts indicated above it would be evident that at the time of the petitioner's appointment



Matti Devi

as a substitute teacher as made by order dated 19.3.1981 the said Sri Munshi Lal opposite-party no. 3 is working. It is only with effect from 16.7.1982 almost a year subsequent to the petitioners appointment that the said Sri Munshi Lal has been absent from duty. In the vacancy caused due to the absence of Sri Munshi Lal from duty one Sri Sita Ram Yadav was appointed as a teacher in the Railways Primary School on 30.6.1983.

12. That one Arimati Vidya Vati Singh was appointed on 17.5.1983 as a teacher at the Railway Primary School at Lucknow. The academic qualification of the said Smt. Vidya Vati Singh only VIII Class pass. She is also an untrained teacher. The minimum educational qualification prescribed for appointment as a teacher is (1) Trained Matriculate or Higher Secondary and (2) must be able to teach Class I/Nursery trained teachers.

13. That in the circumstances detailed above and having no other equally effective and speedy alternative remedy the petitioner seeks to prefer this petition and sets forth the following amongst others,

GROUND:

(a) Because the assumption in the impugned order that the petitioner is the junior-most Substitute School Teacher is factually incorrect and thus an order for the discharge of the petitioner could be violative of the provisions of articles 14 and 16 of the Constitution of India.



Malti Devi

(b) Because in view of the circumstance that the petitioner was appointed as a substitute teacher when opposite-party no.3 was continuing on duty, during his absence from duty, as shown in the writ petition, one Sri Sita Ram Yadav was given appointment on 30.6.1983. The said Sita Ram Yadav could be junior to the petitioner.

(c) Because the impugned order is clearly arbitrary and the petitioner has been picked out for discriminatory treatment while persons junior to him have been retained and ~~are~~ are continuing.

Therefore, it is respectfully prayed that this Hon'ble Court be pleased to:-

(i) to issue a writ of certiorari or a writ, order or direction in the nature of certiorari to quash the notice dated 19.3.1985 contained in annexure 3 to the writ petition.

(ii) to issue such other writ, direction or order, including an order as to costs which in the circumstances of the case this Hon'ble Court may consider just and proper.

Dated Lucknow

March 23, 1985

B.C. Saksena
(B.C. Saksena)
Advocate

Counsel for the petitioner

A 17

10

10

In the Hon'ble High Court of Judicature at Allahabad.
(Lucknow Bench), Lucknow



Affidavit

in

Petition under Article 226 of the
constitution of India

Writ Petition No. of 1985

Smt. Malti Devi

-Petitioner

versus

Union of India and others

-Opp.-parties

I, Smt. Malti Devi, aged about 29 years, wife of Sri Shivendra Kumar, daughter of Sri Babu Lal Fitter at present residing at quarter no. Type II-20-G Diesel Colony, Northern Railway, Mughalsarai, do hereby solemnly take oath and affirm as under:-

1. That I am petitioner in the above-noted writ petition and am fully acquainted with the facts of the case.

2. That contents of paras 1 to 12 of the accompanying petition are true to my own knowledge.

Dated Lucknow

28.3.1985

Malti Devi
Depoent

-2-

I, the deponent named above, do hereby verify that contents of paras 1 and 2 are true to my own knowledge. No part of it is false and nothing material has been concealed; so help me God.

Dated Lucknow

28.3.1985

Malti Devi
Deponent

I identify the deponent who has signed in my presence.

R.K. Srivastava
(R.K. Srivastava)
Clerk to Sri B.C. Saksena, Advocate

Solemnly affirmed before me on 28.3.85
at 11.50 a.m./p.m. by *Malti Devi*
the deponent who is identified by Sri R.K. Srivastava
clerk to Sri B.C. Saksena
Advocate, High Court, Allahabad. I have satisfied
myself by examining the deponent that he understands
the contents of the affidavit which has been read out
and explained by me.



Malti Devi

Roshan De
JATH COMMISSIONER
High Court (Lucknow Bench)
LUCKNOW

28.3.85

A19 12 12

In the Hon'ble High Court of Judicature at Allahabad
Lucknow Bench, Lucknow.

Kay 803E/6-3/X/85 Writ Petition No. of 1985

Smt. Malti Devi,..... Petitioner

versus

Union of India and others..... Opp. parties

Annexure No. 1

NORTHERN RAILWAY

No. 803E/6-3/School Teacher Divisional Office,
Lucknow Dt. 19.8.81.

NOTICE

Kumari Malti Devi is appointed as a substitute teacher in grade Rs.330-560(Rs) vice Sri Nathoo Lal transferred to Moradabad Division.

This has the approval of ADRM. Movement be advised.

This arrangement is purely temporary on ad-hoc basis on stop-gap arrangement and will not confer any prescriptive right of similar appointment in future.

Malti Devi Sd/- Illegible
Copy to:- For Divisional Personnel Officer,
Lucknow.

1. Sr.D.M.E.(DSL)/Mughalsarai in reference to his letter No.DSL/EST/Mins/Admn/Dt.28.7.81.
2. Sri Divisional Accounts Officer/Lucknow.
3. Suptd. Bills.
4. Km. Malti Devi, Casual School Teacher/Mughal

XW 13

In the Hon'ble High Court of Judicature at Allahabad
Lucknow Bench, Lucknow.

Writ Petition No. of 1985
Smt. Malti Devi..... Petitioner
versus
Union of India and ~~zanners~~ Opp. parties
Annexure No. 2

NORTHERN RAILWAY

No. DSL/MGS/EST/Mins/Admn. Sr. DME(DSL)'s Office/
Dated 28.7.1981 Mughalsarai.

The Divisional Rly. Manager,
Northern Railway,
Lucknow.

Sub: Transfer of Sri Nathoo Lal, School Teacher,

Ref: Your Notice No. 803E/6-3/School Teacher

Dated 24.7.81.

Please refer to above noted notice containing
directions for engagement of suitable substitute from
eligible local staff against the vacancy likely to be
caused due to release of Sri Nathoo Lal. The following
three candidates have approached in the past for
appointment against this post:

1. Smt. Mithilesh Sena.

2. Km. Malti Devi

3. Km. Lakshmi Nautiyal.

Applications of above named staff have been
forwarded to you vide this office letter No. DSL/MGS/Misc
16 Pt. I dated 22.9.79 for Sl. No. 1 letters of even no.
dt. 30.8.80, 6.3.81 and 1.7.81 for Sl. No. 2 and letter



Malti Devi

A-21

2/2

1/4

-2-

of even No. dated 5.7.81 for Sl. No. 3.

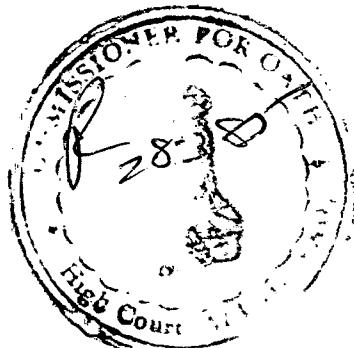
In this connection please refer to your letter number 803E/6-3/School Teacher dt. 20.11.80 vide which Smt. Anjali Dutta was appointed as casual school teacher on ad-hoc basis vice Smt. S. Marwaha transferred to Lucknow. Prior to this appointment Smt. Dutta was working as casual teacher with her salary arranged through the contributions made by the guardians.

The applicant at Sl. No. 2 above i.e. Km. Malti Devi also is working as casual teacher in the ATPS/MGS since 1978 with her salary being arranged through contributions made by guardians. In view of the precedence set in case of Smt. Dutta, it is recommended that Km. Malti Devi may please be considered for the above post.

It is requested that necessary orders in the matter may please be issued early so that there is no delay in releasing Sri Nathoo Lal.

Sd/-

Sr. D. M. E. (DSL) MGS.



True copy

A22

15/15

In the Hon'ble High Court of Judicature at Allahabad
Lucknow Bench, Lucknow.

Writ Petition No. of 1985

Smt. Malti Devi..... Petitioner

versus

Union of India and others..... Opp. parties

Annexure No. 3

Northern Railway

No. 803-E/6-3/School Teacher

Div. Office,
Lucknow. Dt. 19.3.85.

NOTICE.

1. On return to duty Shri Munshi Lal, Primary School Teacher, Varanasi, who was absent from duty since 16.7.82 is posted as Primary School Teacher in Railway School, Moghalsarai vice Smt. Malti Devi, Junior-Most substitute School Teacher, Moghalsarai who is hereby discharged with immediate effect. She should hand-over the complete charge to Shri Munshi Lal.

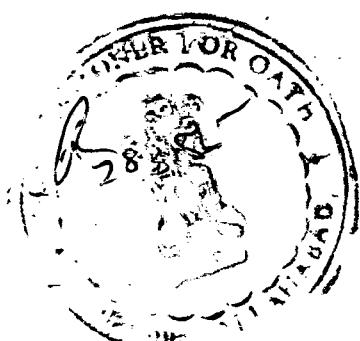
2. Smt. Malti Devi is being paid one month salary in lieu of notice period amounting to Rs. 909.20 and compensation retrenchment of Rs. 1818.40 payable under section 25F of Industrial Dispute Act.

Divisional Personal Officer,

Lucknow.

Copy to:-

1. Smt. Malti Devi, Substitute School Teacher, through Sr. DME(DSL), N, Railway, Moghalsarai.
2. Shri Munshi Lal, School Teacher,



3. Sr.D.M.E.(Diesel)/MGS. He may please arrange to get above orders served on Smt. Malti Devi without delay and ensure that complete charge is made by Smt. Malti Devi to Shri Munshi Lal.

4. Sr.D.A.O./Lucknow for information and arrange payment for above through Sr.D.M.E.(DSL)/Moghalsarai.

.....

True copy

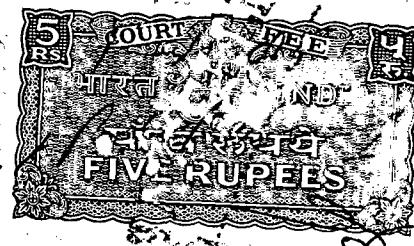
Malti Devi



Dear Mr. Maiti Devi
ब अदालत श्रीमान

वादी (मुद्दे)
प्रतिवादी (मुद्दालेह)

का वकालतनामा



J. Maiti Devi

वादी (मुद्दे)

Union of India Government

प्रतिवादी (मुद्दालेह)

नं० मुकदमा सन् १९८५ पेशी की ता० १९ ई०
ऊपर लिखे मुकदमा में अपनी ओर से श्री

J. B. P. Chakraborty Advocate

महोदय

वकील

को अपना वकील नियुक्त करके प्रतिज्ञा (इकरार) करता हूँ और
लिखे देता हूँ इस मुकदमा में वकील महोदय स्वयं अथवा अन्य
वकील द्वारा जो कुछ पैरवी व जवाबदेही व प्रश्नोत्तर करें या अन्य
कोई कागज दाखिल करें या लौटावें या हमारी ओर से डिगरी
जारी करावें और रुपया वसूल करें या सुलहनामा या इकबाल
दावा तथा अपोल व निगरानी हमारी ओर से हमारे या अपने
हस्ताक्षर से दाखिल करें और तसदीक करें या मुकदमा उठावें
या कोई रुपया जमा करें या हमारी या विपक्ष (फरीकसानी) का
दाखिल किया रुपया अपने या हमारे हस्ताक्षर-युक्त (दस्तखती)
रसीद से लेवें या पंच नियुक्त करे - वकील महोदय द्वारा की
गई वह कार्यवाही हमको सर्वथा स्वीकार है और होगी मैं
यह भी स्वीकार करता हूँ कि मैं हर पेशी स्वयं या किसी
अपने पैरोकार को भेजता रहूँगा अगर मुकदमा अदम पैरवी
में एक तरफा मेरे खिलाफ फैसला हो जाता है उसकी जिम्मे-
दारी मेरी वकील पर न होगी। इसलिए यह वकालतनामा
लिख दिया कि प्रमाण रहे और समय पर काम आवे।

Accepted By Advocate J. B. Chakraborty

साक्षी (गवाह)..... साक्षी (गवाह).....
दिनांक..... महीना.....

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That on the basis of the facts stated and grounds raised in the accompanying petition the applicant prays that this Hon'ble Court be pleased:-

(i) to pass an ad interim order staying the operation of the notice dated 19.3.1985 contained in the Annexure no.3 to the writ petition and restrain opposite-party no.2 from giving effect to the same.

(ii) to pass such other order as in the circumstances of the case this Hon'ble Court may consider just and proper.

Dated Lucknow

28.3.1985

(B.C. Sakseña)

Advocate

Counsel for the applicant

B.C. Sakseña

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(2)

2. That accordingly notice for the hearing on 23-4-85 with copy of Writ Petition and its accompanying Annexures and of the order dated 2-4-85 was served on Opp. Party No. 2 through his D.R.M. Office Northern Rly. Hazrat Ganj, Lucknow, by the husband of the Petitioner on 4-4-1985.

3. That on 19-4-85 the Petitioner moved an amendment application as by inadvertance certain important facts were left in the main Writ Petition and the Hon'ble Court has passed order on the said application to put up with record on date fixed.

4. That the petition is fixed for hearing today i.e. on 23-4-85. and the case is listed in the cause list of 23-4-1985 for hearing ~~for~~ admission.

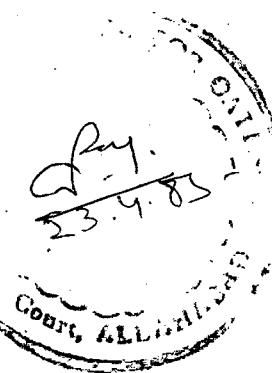
5. That this Hon'ble Court has granted ad-interim Stay upto 23-4-1985 as the case was fixed for hearing on 23-4-1985 for admission.

6. That though the Notice for the date of hearing for 23-4-1985 was served on Opp. Party No. 2 on 4-4-1985 but no counter affidavit has been filed by the Opp. Party No. 2 in connection with the Stay order passed by this Hon'ble court on 2-4-1985.

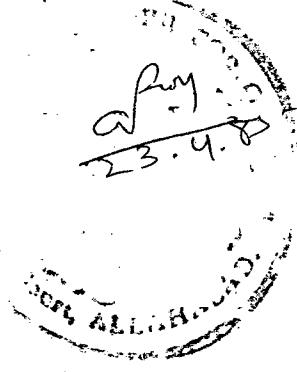
7. That the Petitioner has been working as substitute teacher since 19-8-1981 and prior to that she was working as ~~casual~~ teacher in the same railway School at Moghal Sarai since 1978 continuously.

8. That there are three teachers in the Northern Rly. Schools of Lucknow Division who are junior to the petitioner as it is apparent from the details given as under :-

L.S.R.



Name of teachers	Date of appointment	Place of Posting
1. Smt. Malti Devi (Petitioner)	19-8-1981	Moghalsarai Rly. School
2. Smt. Monika Mathur	25-2-1982.	Faizabad Rly. School
3. Smt. Vidyavati Singh	17-5-1983	Lucknow. Rly. School
4. Sri Sita Ram yadav	30-6-1983.	Varanasi Rly. School
9. That Smt. Viyavati Singh, is not only junior to the petitioner, she is also an untrained and only VIII pass Class passed Rly. teacher, while requisite educational qualification of for a Rly. teacher is trained and matriculate or Higher Secondary not able to teach Classes I to VI. Nursery trained teachers and P.T.I. are not eligible.		
10. That Smt. Monika Mathur, working as substitute teacher at Faizabad Rly. School, who is junior to the petitioner, has filed a Writ Petition No. 880 of 1984 in this Hon'ble Court against her termination order from Rly. teacher and this Hon'ble High Court has granted ad-interim stay on 17-2-84 till the decision of her writ Petition.		
11. That the Writ Petition of the petitioner is fixed for admission on 23-4-1985 i.e. today not and the stay has been granted by the Hon'ble Court only till today i.e. upto 23-4-1985. But due to strike of the Clerical Staff of this Hon'ble High Court of Lucknow Bench the file of the Writ Petition and proposed amendment application may not be available to this Hon'ble court, but for ends of justice the ad-interim stay granted to the petitioner will be ending today on 23-4-1985 deserves to be extended further till the decision of the Writ Petition.		



S.R.

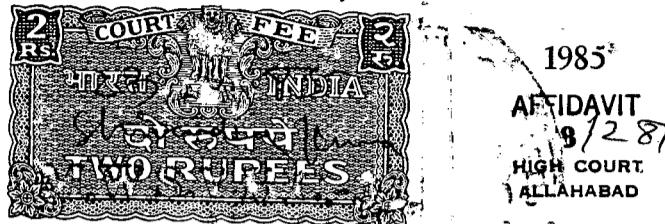
(4)

Wherefore, it is most respectfully prayed that on the basis of facts and circumstances mentioned in the application of the petitioner, for ends of justice, ad interim / ^{Stay} granted by this Hon'ble Court upto 23-4-1985 may graciously be exented till the petitioner the decision of the Writ Petition and / be allowed to continue to work as substitute teacher in the Rly. School Moghal Sarai, where she has been working since 19-8-1981 as sustitute teacher.

*B A
Sarkar*
Lucknow.
Dated 23-4-1985.

C. S. R. ^{Advocate}
Counsel for Petitioner.

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD,
LUCKNOW BENCH, LUCKNOW.
Writ Petition No. 1441 of 1985. 5



Union of India & others-----Opp. Parties.

Fixed for 23-4-1985.

Affidavit.

I, Shivendra Kumar, aged about 30 years, son of Sri Moti Lal, R/O 363-Talab Gangni Shukul, Lucknow do hereby solemnly affirm as under : -

1. That the deponent is husband of the Petitioner Smt. Malti Devi and is doing ^{to} Pairvi of this case and knows its facts as deposed herein
2. That the application accompanying with this affidavit has been read by the deponent who under stood its contents.
3. That the contents of paras No's, 2, 3, 4, 5, 7, and 11 (postions in brackets) of the accompanying application are true to the personal knowledge of the deponent and the contents of paras No's. 1, 6, 8, 9, 10 and 11 (portion) without brackets ~~herein~~ are believed to be true on the basis of the record.

Lucknow
Dated 23-4-1985.

Shivendra Kumar

Verification.

I, the above named deponent do hereby verify that the contents of paras Nos. 1 to 3 of this affidavit are true my own knowledge, nothing material has been suppressed and nothing herein is false, so help me God.

Signed and verified on April 23-4-1985 in the Court compound of the Hon'ble High Court of Lucknow Bench, Lucknow.

Shivender Kumar
Deponent.

Solemnly affirmed on 23-4-1985. The deponent
at 10.30 a.m./p.m. by Sri ~~Sathiyadevan~~Shivendrakumar
before me who has been identified by Sri C. L. Sathi,
Advocate. by examining the deponent

Advocate. I have satisfied myself that the deponent
understands ^{the contents} of this affidavit which have been read
over and explained by me. JAMES RAY

(C. L. Sathi)
Advocate
23-4-1985.

23-4-1985.

23-4-1985.

Vol. 8/287
Date 23.4.83-

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IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD,
LUCKNOW BENCH, LUCKNOW.

Writ Petition No. 1441 of 1985.

Smt. Malti Devi ----- Petitioner.

Versus

Union of India & others----- Opp. Parties.

Fixed for 23-4-85 by the Hon'ble Court.

Per order of the Hon'ble High Court dated 2-4-85 for hearing of the case on 23-4-85, A Dasti Notice along with copy of the Writ Petition and its accompanying Annexures and of order of the Hon'ble Court dated 2-4-85 was served on Opp. Party No. 2 through His D.R.M. Office, Northern Railway, Hazrat Ganj, Lucknow by the husband of the Petitioner Sri Shivendra Kumar, on 4-4-85.

Receipts of the Dasti Notice and copy of the orders of the Hon'ble Court dated 2-4-85 are being filed herewith in original. Affidavit of the husband of the petitioner regarding service of the Dasti notice and order of this Hon'ble Court dt. 2-4-85 is being filed separately along with an amendment application for certain amendments proposed to be made in the Writ Petition of the Petitioner.

Enclosed 3 papers. *(Signature)* *Counsel of the Petitioner.* *Advocate*
Dated 19-4-1985.

3-S-85

(Signature)

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हाईकोर्ट इलाहाबाद लखनऊ बैच, लखनऊ

(वर्षाय १२, विष्व १ वीर ७)

By court-

प्रीपात्री विभाग

प्राप्ती (सुतपर्वी) प्राप्ती - पत्र रास्ता रन १६ रु०

रु० रु० १४४/ रन १६४५ रु० मे

Post Office, Lucknow प्राप्ती

The Union of India to has प्राप्ती

Re: The Divisional Personal Officer

Northern Railway Divisional Officer

Naziratganj Lucknow प्राप्ती

चूंकि उपर लिखे प्राप्ती ने इस व्याप्राचय में उपग्रुप्त मुकदमे के सम्बन्ध में
के नाम वे हुए प्राप्ती

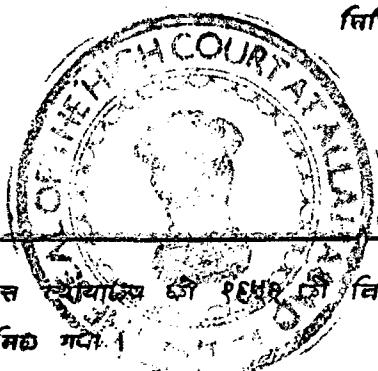
दिया है, जस: जापको बादेज़ दिया जाता है कि वाप दिनांक २३ माह ५ रु० रन १६४५
को या उससे पूर्व उपस्थित होकर कारण बताये कि प्राप्ती-पत्र क्यों न स्वीकार दा
लिया जाय। उपर प्राप्ती-पत्र की चुनकाई उससे पाप नियमानुसार त्रिजुर्जि कियो जाए
दिन-होनी।

विदित हो कि वाप उपर लिखे दिनांक पर या उससे पहले स्त्रयं अद्यता किसी
एडवोकेट या ऐसे व्यक्ति द्वारा, जो आष्टी तोर से क्षाया करने के लिए कानूनन अधिकृत
हों उपस्थित न होंगे तो उप प्राप्ती-पत्र की चुनकाई और निर्णय आपको अनुर्ध्वस्थित
में हो जायेगे।

मेरे हस्ताक्षर और व्याप्राचय की मोहर से वाप दिनांक २ माह ५ रु० रन १६४५
को जारी किया गया। *case file for administrative court*

✓ *R.B.C. Salma* *On 23-6-85*
के लिए लिखा

लिखि



मृत्ती रामसङ्गार

प्रेषाहाबाद/लखनऊ

सूचना—इस व्याप्राचय की १६४५ रु० की नियमानुसारी के अध्याय ३७ नियम २ के अधीन प्राप्त
तत्त्वाना मिल गया।

व्याप्राचय प्राप्ति परने वाले व्यक्ति के हस्ताक्षर

हाईकोर्ट इलाहाबाद लखनऊ बैन्च, लखनऊ

(वर्षाव १२, विषय १ वीर ०)

By Court

(२) रोपायी विभाग

प्रबोधन (सुतफर्रिक) प्रार्थना - पत्र संस्था रन ११ द०

रा० १४४१ सन १६८६ द० मे

Smt. Moti Devi प्राथों

the Union of India विभाग

the Divisional Personnel Officer

Northern Railway Divisional offices

Hazratganj Lucknow

प्राथों

R.D.B.

५/५/८५

Ch. Secy.

बैंक अपर लिखे प्राथों ने इस व्यायालय में उपर्युक्त मुकदमे के सम्बन्ध में

के नाम वे ही दो प्रार्थना-पत्र

दिया है, जहाँ जापको जादेज़ दिया जाता है कि जाप दिनांक २३ माह ५ सन १६८६ को या उससे पूर्व उपस्थित होकर कारण बताये कि प्रार्थना-पत्र क्यों न स्वीकार दा लिया जाय। उपर्युक्त पत्र को सुनियाई उसपे पाद नियमानुसार विभिन्न दिनों द्वारा दिन-होगी।

विदित हो कि जाप अपर लिखे दिनांक पर या उससे पहले स्वयं अपवा किसी एडवोकेट या ऐसे व्यक्ति द्वारा, जो जापको दोर से काया करने के लिए कानूनन अधिकृत हों उपस्थित न होगे तो उस प्रार्थना-पत्र को सुनियाई और निर्णय जापको अनुस्थित में हो जायेगे।

मेरे हस्ताक्षर द्वारा व्यायालय को मोहर से लाज दिनांक २ माह ५ रन १६८६ को जारी किया गया।

Case file for administration in court

D. 23-4-85

१

स्थिति



स्थिति राजस्थान,
इलाहाबाद/लखनऊ

सूचना—प्रति व्यायालय को १६८६ द्वी प्रियमावली के अध्याय ३५ नियम २ के अधीन प्राप्त तलवारा दिया गया।

व्यायामा प्राप्त परने धारे व्याया के उत्तराप्त

2.

" Learned Counsel for the petitioner undertakes to serve opposite party no.2 outside the court. The office will issue Dasti notices to him for that purpose indicating therein that the petition shall be taken up for orders as regards admission on 23rd April, 1985. Till that date, if anyone who is junior to petitioner is working as substitute teacher or if Sita Ram Yadav and Smt. Vidyawati Singh who are said to be juniors to the petitioner are working in the said institution the petitioner shall also be allowed to continue as substitute teacher.

Sd/- S.S.Ahmad, J.

Sd/- B.Kumar, J.

2.4.85

2. That accordingly notice for the hearing on 23.4.85 with copy of writ petition and its accompanying annexures and of the order dt. 2.4.85 was served on opp. party No.2 through his D.R.M. office, Northern Rly., Hazratganj, Lucknow, by the husband of the petitioner on 4.4.85.

3. That by inadvertance certain important facts are not mentioned in the Writ petition and some typing error also occurred and this has made it necessary to amend the Writ Petition as follows:-

(1) That at the end of para no.2 of the Writ Petition it is necessary to change the fullstop into a comma and thereafter to add " right upto her appointment as substitute school teacher by order dt. 19.8.81 aforesaid.

contd...3

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6/3

3.

(2) That at the end of para no. 4 of the Writ Petition the following sentence is necessary to be added " In this way the petitioner has been a teacher employee of the Railway school at Moghalsarai continuously from 1978 till this day, in the same school at Moghalsarai."

(3) That after para no. 11 of the Writ Petition a new para 11-A is necessary to be added as follows:-
"11-A. That one Smt. Monika Mathur wife of Shri J.C.Mathur has been appointed as substitute teacher on 25.2.82 who has been working at present at Northern Railway school Loco Colony, Faizabad. She is thus junior to the petitioner. She has filed a Writ Petition No. 880 of 1984 in which she has challenged notice of termination of her service. In any case the principle of first come last go should have been applied by the Rly. Authorities.

4. In the last portion of para no.12 of the Writ Petition it is necessary to change:-

" is (1) trained matriculate or Higher Secondary and (2) must be able to teach class I to V/ Nursery trained teacher"

into

or (i) trained matriculate or Higher Secondary
(ii) able to teach classes I to V, Nursery Trained Teachers and P.T.I. are not eligible."

as provided in the letter No. 220-E/1208-XVI-Rectt. (EVI) dated Oct., 17, 1981 sent on behalf of General Manager, (P) Northern Railway to Divisional Railway Managers, Northern Northern Railway, DLI-ALD, MB-LKO-FZR-BKN & JU, copy of which is filed herewith as Annexure 4. with the Writ Petition. contd...4

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4.

5. That after para no.12 of the Writ Petition one new para 12-A is necessary to be added as follows:-

" 12-A. That the petitioner is a trained teacher. She did her B.A. in 1975 and B.Ed. in 1977 from Gorakhpur University. The copies of said degrees are filed herewith respectively as annexure no.5 and 6 to the Writ Petition."

Therefore, it is respectfully prayed that these amendments may kindly be allowed to be made in the Writ Petition.

Moghalsarai

Malti Devi
PETITIONER.

Dated. 18th April, 1985.

VERIFICATION

I, Malti Devi, the above named petitioner do hereby verify that the contents of paras no.3(1), 3(2) and 3(5) are true to my own knowledge and those of paras nos. 1, 3(3) and 3(4) are believed by me to be true on the basis of record and those of para 2 are believed by me to be true on the basis of information received from my husband, Sri Shivendra Kumar who is doing Pairvi of the case on my behalf.

Signed and verified this 18th day of April, 1985 at my residence in Moghalsarai.

Malti Devi
PETITIONER

P.M. 65

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW BENCH, LUCKNOW.

Writ Petition No. 1441 of 1985.

Smt. Malti Devi -----

Petitioner

Versus.

Union of India & others-----

Opp. Parties.

ANNEXURE. No. 4.

Copy

NORTHERN RAILWAY.

No. 220-E/1208-XVI-Rectt.
(EVI).

Headquarters Office,
Baroda House,
New Delhi.

Dated: Oct. 17, 1981.

The Divl. Railway Managers,
Northern Railway,
DLI, ALD, MB, IKO, FZR, BKN & JU.

Sub: Substitute Teachers Grade Rs. 330-560 (RS)
working in Railway Schools over N. Railway.

A written test for recruitment of Assistant Teachers, Grade Rs. 330-560 (RS) to fill up the vacancies in the Primary Schools is scheduled to be held on 1-11-1981. It has been decided that those working as substitute teachers and were in service on 31-12-1980 irrespective of their length of service may be directed to appear in the written test on 1-11-81 at Centre No. 1 (Northern Railway, Headquarters office, Baroda House, Annex No. 1, New Delhi), along with an identity slip giving particulars duly signed by a Gazetted Officer, provided they possess the minimum prescribed educational qualifications for the said post. The minimum prescribed qualification for the post of Assistant Teacher, Grade Rs. 330-560/ RS are: (i) Trained Matriculate or Higher Secondary (ii) able to teach Classes I to V. Nursery trained teachers and P.T.I. are not eligible. A list of substitutes directed to appear for the said post may be sent to this office through a special messenger or Regd. A/D addressed to Miss. A. Bakshi, A.P.O. (W), so as to reach this office latest by 28-10-1981.

Sd/-

(M.P. SHARMA)
For General Manager (P).

TRUE COPY.

S.R.
Admire

न्यायालय माननीय उच्च न्यायालय लाहौराबाद, लखनऊ बैच, लखनऊ।
रिट याचिका नं०.१४४९ सन् ८५

श्रीमती मालती देवी प्रिटीशनर

बनाम

यूनियन आफ़ इन्डिया व अन्य..... विपक्षीगण

जीवस्वर नं०.५.

अक्तुर्मासिक ६०६३०।

गोरखपुर विश्वविद्यालय।

मोहर

बैचलर आफ़ आर्ट्स।

प्रमाणित किया जाता है कि कु० मालती देवी,
(लालबहादुर शास्त्री महाविद्यालय मुख्यसंस्था, वाराणसी)
ने इस विश्वविद्यालय से १९७५ की परीक्षा में बैचलर आफ़ आर्ट्स
की उपाधि द्वितीय क्रेणी में प्राप्त की।

परीक्षा के विषय:—

१. मारतीय संस्कृति

२. हिन्दी

३. राजनीति शास्त्र

४. समाज शास्त्र

पू.

गोरखपुर विश्वविद्यालय

६० हरिश्चंद्र चौधरी

दिनांक २५ फरवरी १९७५
१९७६

कुलपति

True Copy.

S. S. Adarsh

४३
५७
67

न्यायालय माननीय उच्च न्यायालय झाराहाबाद, लखनऊ बैच, लखनऊ-
रिट याचिका नं०. १४४३ सन् द४

श्रीमती मालती देवी

पिटीशर

बनाम

यूनियन आफ्ट इन्डिया व अन्य.....

विपक्षीगण

उन्नेक स्वर नं०. ६.

अनुकूल्यांक १४६६४२

गोरखपुर विश्वविद्यालय.

मुहर.

बैचलर आफ्ट रजिस्ट्रेशन.

प्रमाणित किया जाता है कि श्रीमती मालती देवी

(लाल बहादुर शास्त्र महाविद्यालय मुख्यसंस्थावाराज्ञी)

ने इस विश्वविद्यालय से १९७७ की परीक्षा में बैचलर आफ्ट

रजिस्ट्रेशन की उपाधि 'प्राप्त की।

इन्हें सिद्धान्त (थिरेटी) में द्वितीय श्रेणी प्रयोग (प्रेक्षित) में
द्वितीय श्रेणी तथा x में विशेष योग्यता मिली।

गोरखपुर विश्वविद्यालय

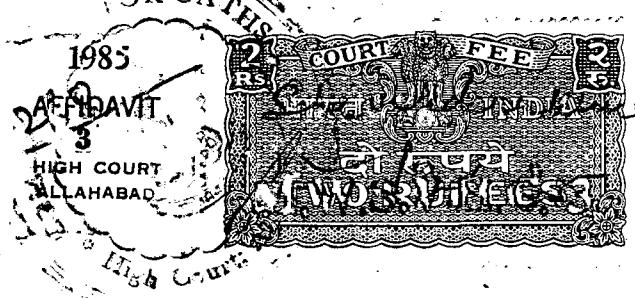
कुलपति

दिनांक २१ अक्टूबर १९८८

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Advocate

H 60 44 68

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW BENCH, LUCKNOW



Smt. Malti Devi Petitioner

Versus

Union of India through General Manager,
Northern Railway, Baroda House, New Delhi
and others. Opposite parties

AFFIDAVIT

Fixed for 23.4.85

I, Shivendra Kumar aged about 30 years, son of
Sri Moti Lal, resident of 363, Talab Gangni Shukla,
Lucknow do hereby solemnly affirm as under:-

1. That deponent is husband of the petitioner Smt. Malti Devi and is doing Pairvi of this case and knows its facts as deposited to herein.
2. That an amendment application is being moved on behalf of the petitioner to make certain necessary amendments in the writ petition. The deponent has read the contents of the said application and has understood the same.
3. That the contents of para no. 2, 3(1), 3(2), and 3(5) of the said application are true to the personal knowledge of the deponent.
4. That the contents of paras nos. 1, 3(4) are believed by the deponent to be true on the basis of record, and
5. That the contents of para no. 3(3) are believed by the deponent to be true on the basis of information received in the office of Divisional Railway Manager, Northern Railway, Hazratganj, Lucknow.

Lucknow, Dated: 19 April, 1985.

Shivendra Kumar
DEPONENT.

2.

VERIFICATION

I, the above named deponent do hereby verify that the contents of para nos. 1 to 5 of this affidavit are true to my own knowledge, nothing material has been suppressed and nothing herein is false, So help me God.

Signed and verified on April 19, 1985 ^{at the residence} ~~in the court~~
~~Not Oath Commissioner~~ compound of the Hon'ble High Court at Lucknow.

Shivendra Kumar

DEPONENT

I identify the deponent who has signed before me.

N.S. Chaurasia
Advocate

19-4-85

Solemnly affirmed on 19. 4. 85
at 8 a.m./p.m. by Shri Shivendra Kumar
before me who has been identified by Sri
N.S. Chaurasia, Advocate.

I have satisfied myself that the deponent understands the contents of this affidavit which have been read over and explained by me.

19/4/85

19/4/85	
MISRA	
COMMISSIONER	
High Court, Allahabad, Lucknow Distt.	
No.	268/9
Date...	19.4.85

ब अदालत श्रीमान्

Hon'ble High Court of Judicature at Allahabad - महादेव

Lucknow Bench, Lucknow

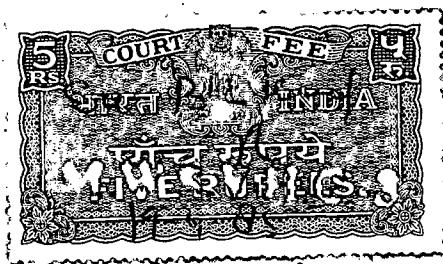
वादी (मुद्दे)

प्रतिवादी (मुद्दाअलेह)

का

वकालतनामा

4627



Sri Malti Devi

वादी (मुद्दे)

Union of India & others

बनाम

प्रतिवादी (मुद्दाअलेह)

W.P.1441

नं० मुकदमा सन् १९४५ पेशी की ता० १९/४ १९४५ ई०
उपर लिखे मुकदमा में अपनी ओर से श्री B.L. KAUL, Advocate

S.CHEDE LAL SATHI, Advocate, Sri J.M. Qureshi, Advocate
& N.S. CHAURASIA, Advocate, 40-Kandhar Bazaar, वकील महादेव
को अपना वकील नियुक्त करके प्रतिज्ञा (इकरार) करता हूँ और
लिखे देता हूँ इस मुकदमा में वकील महोदय स्वयं अथवा अन्य
वकील द्वारा जो कुछ पैरवी व जवाबदेही व प्रश्नोत्तर करें या कोई
कागज दाखिल करें या लौटावें या हमारी ओर से डिगरी जारी करावें
और रुपया वसूल करें या सुलहनामा या इकबाल दावा तथा अपील व
निगरानी हमारी ओर से हमारे या अपने हस्ताक्षर से दाखिल करें
और तसदीक करें या मुकदमा उठावें या कोई रुपया जमा करें या
हमारी या विपक्षी [फरीकसानी] का दाखिल किया हुआ रुपया अपने
या हमारे हस्ताक्षर युक्त [दस्तखती] रसीद से लेवें या पंच नियुक्त
करें-वकील महोदय द्वारा की गई वह सब कार्यवाही हमको सर्वथा
स्वीकार है और होगी इसलिए यह वकालतनामा लिख दिया कि
उम्माय रहे और समय पर काम आवे।

नाम अदालत

मुकदमा

फरीक्षा

नं०

नाम

Malti Devi

Accepted
W.L.K.
Advocate

हस्ताक्षर

Accepted
S. K. [गवाह]

Shivendra Kumar

Accepted
S. K. [गवाह]

Accepted
M. Chaurasia
Advocate

18

Mahine - April

सन् १९४५ ई०

A
AA
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CIRCUIT BENCH

Gandhi Bhawan, C.S.O. Residency, Lucknow

No. CAT/Alld/Transfer (3248 to 3251) Dated the 23/11/90

Smt. Dinesh Mehta APPLICANT'S

VERSUS

Union of India

RESPONDENT'S

1) To Khanda Singh (Ex. No. 11/20/6/2000)
- Colony No. 10, Sector 10, G.T. Road
- Chandigarh, India through Ex. No. 11/20/6/2000

Whereas the marginally noted cases has been transferred by 11/20/6/2000 under the provision of the Administrative Tribunal Act XIII of 1985 and registered in this Tribunal as above.

Writ Petition No. 11/20/6/2000 The Tribunal has fixed date of 10/11/90 of the Court of PF. C. LKO 1990. The hearing of the matter.

arising out of order dated 11/20/6/2000 passed by _____ in _____

If no appearance is made on your behalf by your some one duly authorised to Act and plead on your behalf.

The matter will be heard and decided in your absence given under my hand seal of the Tribunal this 11/20/6/2000 day of 11/20/6/2000.

dinesh/

DEPUTY REGISTRAR

① The undersigned, Personal Officer, M.T.B.,
designated officer, Has signed on behalf
of the undersigned.

② I declare that the above is true and correct.
I am a member of the Central Administrative
Tribunal.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
23-A Thornhill Road, Allahabad-211 001

A 3/30

48

Case No. 1732 of 1977

No.CAT/Alld/Jud 41302-3 dated the

Smt. Dajla Devi

APPLICANT(S)

VERSUS

Union of India

RESPONDENT(S)

TO

- 1- Shri B.C.Saxena, Advocate, Lucknow High Court Lucknow.
- 2- Chief Standing Counsel (C.S.) Lucknow High Court Lucknow.

Whereas the marginally noted cases has been transferred by

R.C.UO

Under the provision of the

Administrative Tribunal Act XIII of 1975 and registered in this Tribunal
as above.

101
Petition No. _____
of 1989

of the Lucknow High Court, Lucknow

The Tribunal has fixed date of

15-12-1989

1979, The

hearing of the matter at Gandhi
Bhawan, Opp. Residency, Lucknow.

If no appearance is made on your
behalf by your same one duly authorised to
act and plead on your behalf

The matter will be heard and decided in your absence.

Given under my hand seal of the Tribunal this
August 25th
day of 1989.

dinesh/

25th

DEPUTY REGISTRAR

Application for Inspection

To,

**The Deputy Registrar,
High Court of Judicature at Allahabad,
(Lucknow Bench) Lucknow.**



Please allow inspection of the papers passed below. The application is urgent/ordinary. The applicant is not a party to the case.

Full Description of case	Whether case pending or decided	Full particulars of papers of which Inspection is required	Name of person who will inspect record	If applicant is not a party reason for inspection	Office report and order
Writ Petition concerning No 1641 of 1985 Date 18/10/85 Devi vs. Union of India	Pending	Whole file of the Writ Petition	Dr. C. L. Sathu Advocate	Concise for the Petition for Malati Devi	Office report to Alarmed Order for Inspection Deputy Registrar 17/10/85 Date regd/ Sathu

Date 17/7/05

Signature of applicant or his
Advocate

Inspection commenced at

Inspection concluded at

Inspection fee paid by the applicant

Additional fee if any

A5
CENTRAL ADMINISTRATIVE TRIBUNAL

CIRCUIT BENCH LUCKNOW

T.A. NO. 1732 of 1987 (T)
(W.P. NO. 1441 of 1985)

Smt. Malti Dovi Applicant.

Versus

Union of India & Others Respondents.

20.2.1990

Hon'ble Mr. K. Obayya, A.M.

Hon'ble Mr. J.P. Sharma, J.M.

The applicant's counsol Dr. C.L. Sathi did not press this Transfer Application received from the Hon. High Court Under Section 29 of the Act. Who has submitted an application stating that his claim has been accepted by the respondents and who has been given regular service. Shri Anil Srivastava for the respondents points out that the Transfer Application has become infructuous and he moves an application to that effect. The Transfer Application is dismissed as infructuous.

Sd/-
A.M.

Sd/-
A.M.

11 True Copy 11

Recd/

Deputy

27/2/90

Central Admin. Law Council
Lok Bhawan

checked

27/2

Recd
Sharma
27/2/90

Recd
Chand
1-3-90